

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.09.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.79/9/AMR/2020	IA(IBC)/141/2022	9 of IBC	Godrej & Boyce Manufacturing Company Ltd Vs Vyshaka Solar Energy Systems Pvt Ltd

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Mr.Ambati Varun, Advocate is present for the Operational Creditor. Dr.S.V.Rama Krishna, Advocate for the Corporate Debtor is present. For physical hearing, list the matter on 12.10.2022.

IA(IBC)/141/2022:

Heard both the sides. The Counsel for the Respondent does not raise any tenable objection. But however, he seeks that the documents may be received without prejudice to the contents of the pleadings of the parties. Hence, the Application is accordingly, allowed.

SD/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**